

THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD "C" BENCH

**Before: Ms. Annapurna Gupta, Accountant Member
And Shri Siddhartha Nautiyal, Judicial Member**

**ITA No. 122 /Ahd/2021
Assessment Year 2016-17**

Purvi Anandkumar Patel, Ahmedabad PAN: AOQPP1478P (Appellant)	Vs	Pr.CIT, Circle-3, Ahmedabad (Respondent)
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**Assessee by: Shri Divya Rathod, A.R.
Revenue by: Shri A.P. Singh, CIT-D.R.**

Date of hearing : 12-12-2022
Date of pronouncement : 13-12-2022

आदेश/ORDER

PER : SIDDHARTHA NAUTIYAL, JUDICIAL MEMBER:-

This is an appeal filed by the assessee against the order of the Id. Commissioner of Income Tax (Appeals), Ahmedabad-3, in proceeding u/s. 143(3) vide order dated 30/03/2021 passed for the assessment year 2016-17.

2. At the time of hearing, ld. counsel for the assessee submitted that the instant appeal was filed against the order u/s. 263 of the Act passed by the ld. Pr. CIT. However, in the assessment order dated 09-03-2022 passed by the Ld. Assessing Officer in the set aside proceedings, he has accepted the assessee's contentions and no additions have been made. According, the assessee wishes to withdraw the present appeal. The Revenue is fair enough in not objecting to the same. We therefore accept assessee's request for withdrawing the appeal filed.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 13-12-2022

Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER
Ahmedabad : Dated 13/12/2022

Sd/-
(SIDDHARTHA NAUTIYAL)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
अहमदाबाद